

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4749
ANSWERED ON:07.08.2009
IT ASSESSMENT RELATED TO SATYAM SCAM
Shanavas Shri M. I.

Will the Minister of FINANCE be pleased to state:

- (a) whether the Income Tax authorities have re-opened the Income Tax Assessment in respect of Shri Ramalinga Raju and all the companies in which he was associated including Satyam Computers Limited;
- (b) if so, the amount of tax that has been levied consequent to reopening of such cases;
- (c) the total income tax dues recoverable from Shri Ramalinga Raju and his relatives and from Satyam Computers Limited and its subsidiaries and associated companies;
- (d) whether the Government proposes to conduct special audit of all group companies of Satyam Computers Limited;
- (e) if so, the detail thereof; and
- (f) the date by which the special audit is likely to be completed?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (S.S. PALANIMANICKAM)

(a): Yes, the Income tax Department has re opened the assessments for the AY 2002-03 u/s 148 of the IT Act in respect of Sri B. Ramalinga Raju and other associated companies. Further regular scrutiny proceedings u/s 143 (3) of the IT Act for Asst. Year 2007-08 are pending in various cases. The details of the assessments re opened u/s 148 and the regular assessment u/s 143 (3) are as under:

Category	Regular assessment for AY 2007-08	Re-opened assessment u/s 148 for AY 2002-03 u/s 143(3)
----------	--------------------------------------	--

Satyam & Associated Companies	102	79
-------------------------------------	-----	----

Individual	14	24
------------	----	----

HUF	3	-
-----	---	---

Wealth Tax (for all above)	57	12
----------------------------------	----	----

Total	176	115
-------	-----	-----

All the cases in which assessments have been re opened u/s 148 of the IT Act are pending to be finalised by 31.12.2009. The Department is in the process of gathering necessary information for finalizing the pending assessments. The position regarding the amount of tax leviable in such cases can be quantified only on the completion of assessments which would be finalised by

31.12.2009.

(c): As of now, the outstanding demand pending for recovery in the entire group is Rs. 541,45,74,090/-. The break up is as under:

M/s Satyam Computers Services Ltd.	Rs. 532,91,38,160/-
M/s Maytas Group	Rs. 2,86,35,747/-
Shri Ramalinga Raju and relatives	Rs. 29,92,996/-
Other Group companies of Satyam Group	Rs. 5,38,07,187/-
Total	Rs. 541,45,74,090/-

(d): as the assessment are still open, the decision to conduct special audit will be taken,if required, on the basis of examination of information in these pending cases.

(e) and (f) :not applicable